

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH**

**FAO No. 6287 of 2016**

**Promila.**

..... Appellants

V/s

**Ranjodh Singh and ors.**

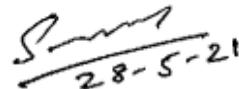
..... Respondents

**Notice to :-**

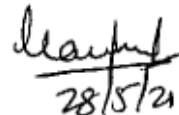
- 2. Gurtej Singh son of Mukhtiar Singh, resident of village Chappia, Tehsil Batala, District Gurdaspur. (Driver of Truck No. HR-38F-3015).**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **05.07.2021(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on  
28<sup>th</sup> May 2021.

  
28-5-21

Superintendent (Judl.),  
For Registrar (Judicial)

  
28/5/21